

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1059 of 2002

Allahabad this the 20th day of September, 2002

Hon'ble Mr.S. Dayal, Member (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Tilakdhari, Son of Kalu, Resident of 22 T, Railway Colony, Mirzapur

Applicant

By Advocate Shri Ashok Kr. Srivastava

Versus

1. Union of India through Secretary, Ministry of Railway, New Delhi.
2. Divisional Railway Manager, Northern Railway, Allahabad.
3. Assistant Engineer, Northern Railway, Mirzapur.

Respondents

By Advocate Shri A.K. Gaur

O R D E R (Oral)

By Hon'ble Mr.S. Dayal, Member (A)

This application has been filed with a prayer to direct the respondents to appoint the applicant on the post of Mason.

2. The case of the applicant is that he had passed the necessary departmental examination for promotion to the post of Mason in 1998 and the post of Mason fell vacant on retirement of Shiv Babu

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in the month of May, 2002. The applicant has made several representation to the respondents, but no consideration has so far been given to his representations.

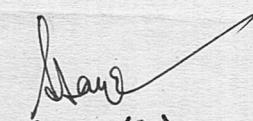
3. We have heard Shri Ashok Kr.Srivastava counsel for the applicant and Km.Renu Singh, brief holder of Shri A.K. Gaur, counsel for the respondents.

4. We find that the applicant has filed a representation annexed as annexure-5 to the O.A., in which he has prayed that he may be posted as Mason in place of Shri Shiv Babu as he has passed the necessary examination held for promotion to the post of Mason. We also find that the applicant is yet to furnish the information in response to the letter of respondents dated 07.08.2001.

5. We feel that in the ends of justice it would be appropriate to permit the applicant to file a representation ^{before} ~~with~~ the competent authority enclosing the proof of having passed the departmental examination for the post of Mason or furnishing the details having appeared in the said examination, and in case such a representation is filed, the respondents shall decide the same within a period of 3 months from the date of receipt of the copy of that representation alongwith a copy of this order. The O.A. stands disposed of with these directions. No order as to costs.



Member (J)



Member (A)